

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

C.A. (CAA)/8(CH)2024
(1st Motion)

IN THE MATTER OF:

Nirvaan Mining Private Limited ... **Transferor Company**

And

A.N.E. Industries Pvt. Ltd. ... **Transferee Company**

Under Section: 230-232 CA 2013

Order delivered on 14.06.2024

CORAM:

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Kartikeya Goel with Mr. Rajeev Goel,
Advocates

ORDER

This is a first motion amalgamation proposal wherein the scheme proposed is for amalgamation of wholly owned subsidiary with its parent company. The counsel for the petitioner submits that no fresh shares have been issued to consider the application further.

Let this matter be posted on 02.08.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)